

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH**

CP No. 388/BB/2018

U/s 252 of the Companies Act, 2013
R/w Rule 87A of NCLT Rules, 2016

In the matter of

M/s Dorris Technologies Private Limited

Represented by its
Shareholder

Ms. Anita Anthony
Tf-04, Ittina Padma,
Ramamurthynagar
Bengaluru – 560 016

...Petitioner

vs

The Registrar of Companies,
Karnataka
2nd Floor, E-Wing, Kendriya Sadan,
Koramangla,
Bengaluru – 560 034

... Respondent

Date of order: 31.08.2018

Coram: 1. Hon'ble Shri Rajeswara Rao Vittanala, Member (Judicial)
2. Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Parties / Counsels Present:

For the Petitioner:

Ms. Devika Sathyanarayana
PCS & Authorized Representative for the Petitioner

Per: Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

ORDER

1. The Present Company Petition bearing C.P. No. 388/BB/2018 is filed by Ms. Anita Anthony, Shareholder of M/s Dorris Technologies Private Limited, U/s 252(3) of

the Companies Act, 2013 read with Rule 87A of NCLT Rules, 2016, by inter-alia seeking for directing the Respondent to restore the name of the Company.

2. The averments made in the petition, counter and affidavits inter alia are as follows:
 - A. M/s Dorris Technologies Private Limited (hereinafter referred to as the “**Company**”) was incorporated on 29th August, 2013 bearing CIN no. U72200KA2013PTC070764 having its registered office at Tf-04, Ittina Padma, Ramamurthynagar, Bengaluru – 560 016, within the jurisdiction of this Tribunal.
 - B. The Petitioner submits that the Company is not a dormant company or shell company. The Company has commenced its business and had provided its services to a client namely Prosper Non Voice Solutions Private Limited in the year 2013 and billed them for Rs. 13,00,000/-. However, the cheques that were issued by the client got bounced and hence we had to approach the court for legal action against them. The Company had to go through lot of financial crisis due to the dishonoring of the cheques and had to borrow money from creditors to pay salaries to the staff. The Company initiated legal action against Prosper Non Voice Solutions Private Limited under Section 138 of the Negotiable Instruments Act.
 - C. It is also submitted by the Petitioner that the Company had engaged the services of an external consultant to perform the task of filing the returns with the office of the Respondent. However, due to inadvertent reasons the consultant could not file the Annual Accounts and Annual Returns. The Company has long term borrowings of Rs. 16,12,065/- trade payables of Rs. 7,41,980, trade receivables of Rs. 13,00,000/- and has cash and cash equivalents of Rs. 71,419/- as on 31st March, 2017.
 - D. The Company has filed Affidavit **dated 14th May, 2018** by the Shareholder of the Company stating that no abnormal amounts have been deposited in the Company’s Bank Accounts during Demonetization period and further states that the Company has not received any notice from any Income Tax Authorities.
 - E. The Company has filed Affidavit **dated 14th May, 2018** by the Shareholder of the Company stating that the Company undertakes to file the overdue returns such as Balance Sheets, Annual Returns and such other documents that are necessary, within 30 days from the date of restoration of name of the Company by the Registrar of Companies.

- F. The Registrar of Companies has filed a counter dated 24th July, 2018 by inter alia, contending as follows:
- i. On verification of the MCA 21 portal in the month of March 2017 when action under Section 248(1) of the Companies Act, 2013 was initiated against the eligible companies, it was noticed that the Company has not filed either the Balance sheet or the Annual Returns from the year 2013 onwards. Therefore, the Respondent issued notice in Form STK-1 dated 17.03.2017 and 27.03.2017 to the Company and its directors respectively, by inter-alia, stating that it had not been carrying on any business or operation for a period of two immediately preceding financial years and has not made any petition within such period for obtaining the status of a dormant company under Section 455 of the Companies Act, 2013. Though the company was given 30 days' time, they did not submit any response to the impugned notice. Therefore, a consolidated notice in STK-5 in English and Hindi was released as per Rule 7 of the Companies (Removal of name of companies from the Register of Companies) Rules, 2016, in the official website of the Ministry of Corporate Affairs on 28.04.2017 and in the official Gazette on 20.05.2017 and the same was published in the newspaper in Kannada in Vijay Karnataka and in English in the Times of India on 13.05.2017.
 - ii. It is stated that appropriate notice was given to the company regarding the impugned notice, viz., STK-1, STK-5 and STK-5A. However, the company has failed to avail the opportunity given to the company. Therefore, the impugned action was taken in accordance with law.
 - iii. However, the Registrar of Companies submit that there is no prosecution, inspection, technical scrutiny and complaint against the Company and the petition may be considered subject to undertaking given by the company to file all pending returns within 30 days in the MCA 21 Portal from the date of receipt of the order of the Tribunal and subject to the payment of costs.
3. Heard, Ms Devika Sathyanarayana, PCS for the Petitioner and also perused all the materials placed on record. The PCS relying on the material placed on record, urged the Tribunal to allow the petition in the interest of justice and equity.

4. The Petitioner further states that the Company has annexed to the Petition, financial statements and annual returns of the Petitioner from 31.03.2014 to 31.3.2017. The details of the audited financial statements from 31.03.2015 till 31.03.2017 is mentioned herein under:

Sl. No.	Particulars	For the Financial year (In Rupees)		
		2014-15	2015-16	2016-17
1	Current Assets	13,80,193/-	13,76,303/-	13,71,419/-
2	Long Term Borrowings	15,47,640/-	16,03,565/-	16,12,065/-
3	Current Liabilities	7,26,980/-	7,34,480/-	7,41,980/-

5. We have considered the pleadings of the parties along with the materials available on record. As stated by the PCS, the Company is carrying current assets valued at Rs. 13,71,419/-, long term borrowings of Rs. 16,12,065/- and current liabilities of to the tune of Rs. 7,41,980/- to be discharged as on 31.03.2017, and hence restoration of the Company is covered under “just” ground as entailed in Section 252(3) of the Companies Act, 2013. However, it could not comply with the Statutory Filings of the company due to failure of the professional engaged to ensure statutory compliance to perform his duties. Therefore, this Tribunal has to take a lenient view to permit the Company to carry on the business subject to filing of annual returns and payment of costs in order to allow the Company to function.
6. By exercising the powers conferred on this Tribunal under Section 252 of the Companies Act, 2013 read with Rule 87A of NCLT Rules, 2016 and following the ratio laid down by this Tribunal in C.P. No. 209/BB/2018 dated 18th April, 2018, the Company Petition bearing **C.P. No. 388/BB/2018** is disposed of with the following directions:
- The Registrar of Companies, Karnataka, the respondent herein, is ordered to restore the name of the Company;
 - The Company is directed to file all the statutory document(s) along with prescribed fees/ additional fee/fine as decided by Registrar of Companies within 30 days from the date on which its name is restored on the Register of companies by the Registrar of Companies;

- c. The Company's representative, who has filed the Company Petition, is directed to personally ensure compliance of this order;
- d. The restoration of the Company's name is also subject to the payment of cost of **Rs. 30,000/- (Rupees Thirty Thousand only)** to the account of Central Government in favour of the Pay & Accounts Officer, Ministry of Corporate Affairs, Southern Region, Chennai.
- e. The Petitioner is permitted to deliver a certified copy of this order with Registrar of Companies within thirty days of the receipt of this order;
- f. On such delivery and after duly complying with above directions, the Registrar of Companies, Bengaluru is directed to, on his office name and seal, publish the order in the official Gazette;
- g. This order is confined to the violations, which ultimately led to the impugned action of striking of the Company, and it will not come in the way of Registrar of Companies to take appropriate action(s) in accordance with law, for any other violations /offences, if any, committed by the Company prior or during the striking off of the Company.


(ASHOK KUMAR MISHRA)
MEMBER, TECHNICAL


(RAJESWARA RAO VITTANALA)
MEMBER, JUDICIAL

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